

**IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(Through web-based video conferencing platform)**

**CA No. 91/2021 in
CP NO. 41/Chd/Pb/2021
(Admitted matter)**

**Under Section 241, 242 of CA, 2013 & Rule 11
of NCLT Rules, 2016**

In the matter of:

Hira Lal Pabbi & Anr.	... Petitioners
Vs.	
Cabbana Infrastructure Pvt. Ltd. & Ors. Respondents

Present through video-conferencing:

Mrs. Munisha Gandhi, Senior Advocate with Ms. Salina Chalana and Mr. Vaibhav Sharma, Advocates for the applicant-petitioner.

Mr. Anand Chhibbar, Senior Advocate with Mr. Vaibhav Sahni, Gaurav Mankotia and Mr. Viren Sibal, Advocates for respondent Nos. 2 & 3.

CA No. 91/2021

Heard Mrs. Munisha Gandhi, Senior Advocate for the applicants-petitioners and Mr. Anand Chhibbar, Senior Advocate for respondent Nos. 2 & 3.

2. Issue notice of this CA to respondent No. 1 company to show cause as to why this application be not admitted. The applicants-petitioner are directed to collect the notice from the Registry and send the same by Speed Post immediately to the respondent-company attaching therewith copy of the application and the entire paper book alongwith copy of this order, as well as at the e-mail address.

3. In case the service through Speed Post on the respondent is not effected, the applicants-petitioner shall adopt the mode of substitute service and the notice of hearing be advertised in two daily newspapers (one English and one Punjabi) having wide circulation in the area.

4. The applicants-petitioner shall file affidavit of service supported by postal receipt, tracking report, copy of e-mail and clippings of newspapers, if applicable, within three weeks. Reply by the respondent and also reply in the CP, be filed within two weeks